

HIGH COURT OF TRIPURA

AGARTALA

NOTIFICATION

Dated, Agartala, the 19th May, 2023

The High Court has been pleased to make the following transfer and posting order in respect of the Officers of Tripura Judicial Service:

No.F.13(1)(a)-HC/2023/13193: Sri S. Datta Purkayastha, Director, Tripura Judicial Academy, Agartala shall remain attached with the office of the Member Secretary, Tripura State Legal Services Authority, Agartala with effect from 01.06.2023 as Officer on Special Duty (OSD) in addition to his present assignment as Director, Tripura Judicial Academy.

No.F.13(1)(a)-HC/2023/13194: Sri Ravi Dahiya, Addl. District & Sessions Judge, South Tripura District, Belonia is hereby transferred and posted in the same station as Judge, Family Court, Belonia, South Tripura District *vice Sri Uttam Hrish Das transferred.*

Sri Dahiya is directed to join his new assignment after being appointed as Judge, Family Court, Belonia, South Tripura District by the State Government in terms of Section 4 of the Family Courts Act, 1984.

The Charge of the Addl. District & Sessions Judge, South Tripura District, Belonia shall remain with the District & Sessions Judge, South Tripura District, Belonia until further order.

No.F.13(1)(a)-HC/2023/13195: Sri Sankar Lal Dutta, ALC & Addl. Secretary, Law Department, Government of Tripura is hereby transferred and posted as Addl. District & Sessions Judge, Court No.2, West Tripura District, Agartala *in the existing vacancy.*

In exercise of the powers conferred under sub-section (3) of Section 9 of the Code of Criminal Procedure, 1973, the High Court is pleased to appoint Sri Dutta as Additional Sessions Judge, West Tripura Sessions Division with Headquarters at Agartala with effect from the date of his taking over charge as such.

No.F.13(1)(a)-HC/2023/13196: Sri Ramdas Chattopadhyay, Addl. Judge, Family Court, Agartala, West Tripura District is hereby transferred and posted in the same station as Judge, Family Court, Agartala, West Tripura *in the existing vacancy.*

Sri Chattopadhyay is directed to join his new assignment immediately.

No.F.13(1)(a)-HC/2023/13197: Sri Uttam Hrish Das, Judge, Family Court, Belonia, South Tripura District is hereby transferred and posted as Addl. Judge, Family Court, Agartala, West Tripura District vice Sri Ramdas Chattopadhyay transferred.

Sri Das is directed to join his new assignment after being appointed as Judge, Family Court, Agartala, West Tripura District by the State Government in terms of Section 4 of the Family Courts Act, 1984.

No.F.13(1)(a)-HC/2023/13198: Smt. Archana Reang, Civil Judge (Jr. Div.) - cum-Judicial Magistrate First Class, Udaipur, Gomati District is hereby transferred and posted as Judicial Magistrate First Class-cum-Civil Judge (Jr. Div.) Agartala, West Tripura District, Court No.3 *in the existing vacancy*.

In exercise of the powers conferred under Section 11 of the Code of Criminal Procedure, 1973, the High Court is pleased to vest the powers of the Judicial Magistrate First Class to Smt. Reang to exercise such powers in Agartala, West Tripura District from the date of her taking over charge as such.

The charge of the Civil Judge (Jr. Div.)-cum-Judicial Magistrate First Class, Udaipur, Gomati District shall remain with the Judicial Magistrate First Class-cum-Civil Judge (Jr. Div.), Court No.1, Udaipur, Gomati District.

The charge of the Principal Magistrate, Juvenile Justice Board, Gomati District, Udaipur shall remain with the Chief Judicial Magistrate-cum-Civil Judge (Sr. Div.), Gomati District, Udaipur until further order.

Smt. Reang is directed to join her new assignment immediately.

No.F.13(1)(a)-HC/2023/13199: Sri Bikash Debbarma, Sub-Divisional Judicial Magistrate-cum-Civil Judge (Jr. Div.), Kamalpur, Dhalai District is hereby transferred and posted as Judicial Magistrate First Class-cum-Civil Judge (Jr. Div.) Agartala, West Tripura District, Court No.4 *in the existing vacancy*.

In exercise of the powers conferred under Section 11 of the Code of Criminal Procedure, 1973, the High Court is pleased to vest the powers of the Judicial Magistrate First Class to Sri Debbarma to exercise such powers in Agartala, West Tripura District from the date of his taking over charge as such.

The charge of the Principal Magistrate, Juvenile Justice Board, Dhalai District, Ambassa shall remain with the Chief Judicial Magistrate-cum-Civil Judge (Sr. Div.), Dhalai District, Ambassa until further order.

Sri Debbarma is directed to join his new assignment immediately.

No.F.13(1)(a)-HC/2023/13200: Sri Biswatosh Dhar, Civil Judge (Jr. Div.)-cum-Judicial Magistrate First Class, Kamalpur, Dhalai District is hereby transferred

and posted in the same station as Sub-Divisional Judicial Magistrate-cum-Civil Judge (Jr. Div.), Kamalpur, Dhalai District *vice Sri Bikash Debbarma transferred.*

In exercise of the powers conferred under sub-section (3) of Section 12 of the Code of Criminal Procedure, 1973, the High Court is pleased to designate Sri Dhar as Sub-Divisional Judicial Magistrate, Kamalpur, Dhalai District with effect from the date of his taking over charge as such.

The charge of the Civil Judge (Jr. Div.)-cum-Judicial Magistrate First Class, Kamalpur, Dhalai District shall remain with the Sub-Divisional Judicial Magistrate-cum-Civil Judge (Jr. Div.), Kamalpur, Dhalai District until further order.

Sri Dhar is directed to join his new assignment immediately.

The payment of concurrent charge allowance to the officer(s) holding charge of additional post shall be disposed of in terms of the observation of the High Court communicated under letter No.F.93(2)-HC/06/6930-37, dated 11.04.2016.

By order,

Sd/–

(Vishwajeet Pandey)
Registrar General

No.F.13(1)(a)-HC/2023/13201-34

the 19th May, 2023

Copy to:-

01. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala;
02. The Secretary to Hon'ble Mr. Justice T. Amarnath Goud, Judge, High Court of Tripura, Agartala;
03. The Secretary to Hon'ble Mr. Justice A. Lodh, Judge, High Court of Tripura, Agartala;
04. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
05. The Member Secretary, Tripura State Legal Services Authority, Agartala;
06. The Director, Tripura Judicial Academy, Agartala;
07. The Registrar (Vigilance), High Court of Tripura, Agartala;
08. The LR & Secretary, Law Department, Government of Tripura, Agartala for information and necessary action. He is requested to take immediate steps for issuing necessary notifications appointing Sri Ravi Dahiya as Judge, Family Court, Belonia, South Tripura District and Sri Uttam Hrishu Das as Addl. Judge, Family Court, Agartala, West Tripura District in terms of

- Section 4 of the Family Courts Act, 1984 so that they can join their new assignments immediately;
09. The District & Sessions Judge, Dhalai District, Ambassa/ West Tripura District, Agartala/North Tripura District, Dharmanagar/ South Tripura District, Belonia/ Khowai District, Khowai/ Unakoti District, Kailashahar/ Sepahijala District, Sonamura/ Gomati District, Udaipur;
 10. The Judge, Family Court, Ambassa, Dhalai District/ Dharmanagar, North Tripura District/ Kailashahar, Unakoti District/ Khowai, Khowai District/ Sonamura, Sepahijala District/ Belonia, South Tripura District/ Udaipur, Gomati District/ Agartala, West Tripura District;
 11. The Registrar (Judicial), High Court of Tripura, Agartala;
 12. The Secretary, High Court Legal Services Committee, High Court of Tripura, Agartala;
 13. The Registrar (Admn., P&M), High Court of Tripura, Agartala;
 14. The Joint Registrar, High Court of Tripura, Agartala;
 15. All the Deputy Registrars, High Court of Tripura, Agartala;
 16. The Chief Librarian, High Court of Tripura, Agartala;
 17. Sri S. Datta Purkayastha, Director, Tripura Judicial Academy, Agartala for information and necessary compliance;
 18. Sri Ravi Dahiya, Addl. District & Sessions Judge, South Tripura District, Belonia for information and necessary compliance;
 19. Sri Sankar Lal Dutta, ALC & Addl. Secretary, Law Department, Government of Tripura, Agartala for information and necessary compliance;
 20. Sri Ramdas Chattopadhyay, Addl. Judge, Family Court, Agartala, West Tripura District for information and necessary compliance;
 21. Sri Uttam Hrishu Das, Judge, Family Court, Belonia, South Tripura District for information and necessary compliance;
 22. Smt. Archana Reang, Civil Judge (Jr. Div.)-cum-Judicial Magistrate First Class, Udaipur, Gomati District for information and necessary compliance;
 23. Sri Bikash Debbarma, Sub-Divisional Judicial Magistrate-cum-Civil Judge (Jr. Div.), Kamalpur, Dhalai District for information and necessary compliance;
 24. Sri Biswatosh Dhar, Civil Judge (Jr. Div.)-cum-Judicial Magistrate First Class, Kamalpur, Dhalai District for information and necessary compliance;
 25. The Treasury Officer, Treasury No. I & II, Agartala, West Tripura District;
 26. The Treasury Officer, Udaipur, Gomati District;
 27. The Treasury Officer, Ambassa, Dhalai District;
 28. The Sub-Treasury Officer, Kamalpur Sub-Division, Dhalai District;

29. The Publisher, Tripura Gazette, Tripura Government Press, Agartala for publication of the above notification in the next issue of Tripura Gazette;
30. The System Analyst, High Court of Tripura, Agartala for uploading the same in official Website of the High Court. He is also directed to update the profile(s) of the concerned Officers in the official website of the High Court of Tripura;
31. All the Assistant Registrars, High Court of Tripura, Agartala;
32. All the Superintendents/Court Masters/Sr. Grade Translator, High Court of Tripura, Agartala;
33. Personal file(s) of the Officers concerned;
34. ORDER FILE.

Registrar General